

**IN THE COURT OF MS. SHEFALI BARNALA TANDON:**  
**LD. ADMINISTRATIVE CIVIL JUDGE-cum-ADDL. RENT CONTROLLER**  
**(CENTRAL): DELHI**

DR No.2270/19

Smt. Kamlesh Vs. Smt. Nisha Rani

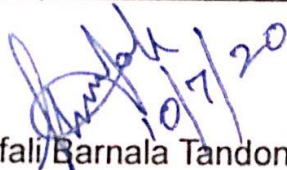
10.07.2020

**ORDER**

1. Vide this order, the undersigned shall decide the petition Under Section 27 of D.R.C. Act filed on behalf of the petitioner Smt. Kamlesh.
  
2. The present petition for deposition of Rent under section 27 of D.R.C. Act was filed on 19.10.19. Thereafter notice of the petition was served upon the respondent Smt. Nisha Rani through registered A.D. on 15.02.2020, as the same has been received back with "*refusal report*" which is a deemed service. The service has also been effected by way of ordinary process on 19.02.2020. However, no objections have been filed by the respondent within the statutory period of 30 days service ie 15.02.20 and the court work was suspended only from 16.03.20 due to COVID-19.
  
3. Since the objections have not been filed, the Court is left with no option but to accept the contention raised by the petitioner in the petition.

The D.R. petition is accordingly allowed with liberty to the landlord / respondent to withdraw the rent in accordance with law. This order is without prejudice to the rights and contentions of either of the parties. The petition stands disposed off.

File be consigned to record room.

  
(Shefali Barnala Tandon)  
ACJ-cum-ARC (Central)/ THC  
10.07.2020